

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,  
AT CHENNAI.  
ORIGINAL APPLICATION NO. 9 OF 2022**

**IN THE MATTER OF:-**

**PISATI INDIRA REDDY AND ANR**

**....APPLICANTS**

**VERSUS**

**UNION OF INDIA AND 32 OTHERS**

**...RESPONDENTS**

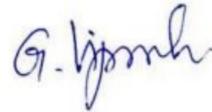
**INDEX**

<b>S.NO.</b>	<b>DATE</b>	<b>PARTICULARS</b>	<b>ANNEX</b>	<b>PAGE NO.</b>
1.		Counter affidavit filed on behalf of 33 <sup>rd</sup> Respondent		1
2.	21.01.2019	Copy of Consent to Operate issued by TSPCB.	A1	9
3.	03.08.2005	Copy of License to work a factory issued by Govt. of Telangana	A2	14
4.	19.02.2020	General Mines of Safety License, Hyderabad Region.	A3	15
5.	08.08.2023	Bank Guarantee and Demand Draft Documents.	A4	25
6.	31.03.2018 and 25.03.2023	Quarry lease stating that 33 <sup>rd</sup> Respondent quarry is not in operation.	A5	29

**THROUGH**



**G STANLY HEBZON SINGH**



**G VIGNESH**



**V ANANTHA KRISHNAN**

**COUNSEL FOR 33<sup>rd</sup> RESPONDENT**

No.1, Nallathambi Road, Pammal,  
Chennai-600 075.

Email: team.legacylaw@gmail.com

Mobile No: 99401 78702

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,  
AT CHENNAI.

ORIGINAL APPLICATION NO. 9 OF 2022

**IN THE MATTER OF:-**

**1. PISATI INDIRA REDDY,**

W/o Late P.Ram Reddy,  
Aged About 64 years occ: Organic farmer,  
R/o H.No. 183, Sadashiva Heavens,  
PeddaAmberpet village, Abdullapurmet Mandal,  
Ranga Reddy district, Telangana -501505.  
Mobile No:9391013054  
Mail: [Indiraramayogi@gmail.com](mailto:Indiraramayogi@gmail.com)

**2. AKITI NIKHIL KUMAR REDDY**

S/o Akiti Rama Krishna Reddy,  
Age About 26 years, H.No.2-6,  
Chinna Ravirala, Abdullapurmet Mandal,  
RangareddyDist, Telangana-501505.  
Mobile No. 9666905777  
Mail: [advaravan@gmail.com](mailto:advaravan@gmail.com)

**...APPLICANTS**

VERSUS

**1. UNION OF INDIA, .**

Rep. by its Secretary,  
Union Ministry of Environment, Forest &CC,  
Indira Paryavaran Bhavan,  
New Delhi-110003.  
Phone: 011 24695262,24695265  
Mail: [secy-moef@nic.in](mailto:secy-moef@nic.in) and 32 Others

**...RESPONDENTS**

**For Uday Stone Crushing Pvt. Ltd**

*Uday*  
Director

**ADDITIONAL COUNTER AFFIDAVIT FILED ON BEHALF OF**  
**33<sup>rd</sup> RESPONDENT**

I, K. Dhanendar Reddy, Rep by its Proprietor of M/s Uday Stone Crushing Pvt Ltd Sy No. 293/1, Banda Ravirala village Abdullapurmet Mandal, Rangareddy Dist Telangana-501505, do hereby solemnly affirms and sincerely state as follows:-

1. I respectfully submit that, I am the 33<sup>rd</sup> Respondent herein i.e., **M/s. Uday Stone Crushing Pvt Ltd** herein and as such I am well acquainted with the facts of the case.
2. At the outset, I deny each and every averment, allegation, statement, raised in the above titled application, as being wholly baseless, misconceived, contrary to facts and records, devoid of substance, and unsustainable either in law or on facts, except to the limited extent of those matters which are specifically and expressly admitted herein.

**Business activity of the Respondent No.33:-**

3. It is to submit that the Respondent No.33 herein is engaged in the business of operating an independent stone crusher at Sy. No. 293/1, banda Raviryala(V), Abdullahpurmet(M), Rangareddy District, Telangana

**Allegations raised by the Applicant as against Respondent No.33**

1. I further submit that, the applicant has raised the following allegation as against the Respondent No 33 in paragraph 6(i) of the original application

For Uday Stone Crushing Pvt. Ltd

  
Director

and the same is extracted below for the convenience of this Hon'ble Tribunal;

**Respondent No. 33, Uday Stone Crushing Pvt Ltd, Bandaraviryal,  
Abdullapurmet Mandal:**

*No environmental Clearances and Consent of Operation (CFO) and  
establishment(CFE)*

**Reply of the Respondent No.33 as against the allegations raised by the  
Applicant:-**

2. In response to the allegation that Respondent No.33 has not obtained environmental clearance for the operation of the stone crusher, it is respectfully submitted that the said allegation is wholly misconceived. The activity of the stone crusher does not fall within the ambit of the EIA Notification. Hitherto, the provisions did not mandate prior environmental clearance for stone crusher activities. Therefore, the contention of the Applicant is untenable and liable to be rejected, and the allegation is contrary to the statutory scheme under the EIA Notification, 2006
3. In response to the allegation concerning Consent to Operate, it is respectfully submitted that the unit has obtained all requisite consents from the date of its establishment, and the same have been subsequently renewed by the Board

**For Uday Stone Crushing Pvt. Ltd**



Director

**FINDINGS OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN  
RESPECT OF RESPONDENT NO.33;**

4. In response to the allegations raised by the applicant, the Telangana State Pollution Control Board has filed its report before this Hon'ble Tribunal on 20.04.2022. In the said report, at pages 20, the TSPCB has clearly recorded the following observations, which are extracted hereinbelow:

**a) The crusher has obtained CFO vide order dated 21.01.2019 which is valid up to 31.01.2023.**

**b) The Board issued closure orders to the crusher on 31.10.2018. Subsequently, the Board issued Temporary Revocation of closure orders vide order dated 18.09.2021 for a period up to 18.03.2022.**

**c) Compliance of Directions vide Order No. RR-I-SC/TSPCB/U-V/TF/2021-24 dated: 18.09.2021 & 20.12.2021.**

<b><u>S.No</u></b>	<b><u>Directions</u></b>	<b><u>Compliance</u></b>
1.	The crusher shall scrupulously comply with the CFO & HWA Authorization Condition	The crusher has to develop additional green belt, regularly wet the premises to suppress the dust generated
2.	The industry shall provide/maintain cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen.

**For Uday Stone Crushing Pvt. Ltd**

  
**Director**

3.	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions	The crusher has covered the screen with M.S. Sheets.
4.	The industry shall provide an elevated closed bunker for collection of dust.	The crusher has provided closed dust bunker to store the stone dust.
5.	The industry shall regularly carry out sprinkling of water at raw materials loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and transfer points.
6.	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas in 3 directions; another side is having a ramp with a height of 15 to 20 ft.
7.	The industry shall construct metal roads within the premises	The crusher has laid metal roads within the premises.
8.	The industry shall carry out regular cleaning and wetting of the ground within the premises.	During the inspection, the crusher was wetting the ground within the premises.
9.	The industry, in coordination with other crushers in the stretch, shall deploy tankers for water spraying on the Kutcha Road from the Saddupally 'X' Road (approach road) and ensure that no dust is spread to the surrounding areas during vehicular movement.	The association has provided common tanker for water sprinkling

For Uday Stone Crushing Pvt. Ltd

*[Handwritten Signature]*

Director

10.	<i>The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along all sides of industry site, with width of not less than 5 mtrs greenbelt</i>	<i>The industry has developed thick greenbelt all around the boundary.</i>
11.	<i>The industry shall submit Bank Guarantee of Rs. 1.0 Lakh</i>	<i>The industry submitted Bank Guarantee dated 30.01.2021 for Rs. 1 Lakh which is valid up to 28.02.2023.</i>

5. It is to reiterate that, the Telangana State Pollution Control Board, has issued **Consent for Operate (CFO)** dated 21.01.2019 in favour of 33<sup>rd</sup> Respondent (**ANNEXURE-1**) in Sy. No. 293/1, banda Raviryala(V), Abdullahpurmet(M), Rangareddy District, Telangana, which is valid up to 31.01.2023, issued by the Member Secretary, TSPCB and it has been duly renewed from time to time in accordance with the other applicable laws, and remains valid, thereby evidencing my continued compliance with all statutory requirements.
6. I further submit that, the Respondent No.33 has also obtained factory license from the Govt. of Telangana dated 03.08.2005 is annexed as (**ANNEXURE-A2**). These licenses, granted by the competent statutory authorities after due verification and satisfaction of all legal requirements, clearly establish that my operations are duly authorized and in strict compliance with the governing laws.

**For Uday Stone Crushing Pvt. Ltd**

*[Handwritten Signature]*  
Director

7. I respectfully submit that the General Mines and Safety License, Hyderabad Region, has duly granted permission in favour of the 33rd Respondent dated 19.02.2020 (**ANNEXURE-A3**) and the said license has been duly renewed from time to time for carrying out its stone crushing operations.

In the above submissions and the documents annexed herewith, it is most respectfully submitted that Respondent No.33 has complied with all directions issued by the TSPCB and has obtained all necessary consents and permissions to operate the unit. The allegations in the present Original Application are false, incorrect, and contrary to the facts and circumstances of the present case, and are therefore liable to be dismissed in limine with exemplary cost.

#### PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Dismiss the above Original Application with exemplary cost insofar as the allegations raised against Respondent No.33 is devoid of merit, unsustainable both in law and on facts, and are based solely on presumptions and surmises.
- b. Pass such order or other order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

For Uday Stone Crushing Pvt. Ltd



Director

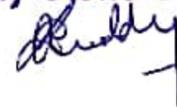
**VERIFICATION**

I, K. Dhanendar Reddy, Rep by its Proprietor M/s Uday Stone Crushing Pvt Ltd Sy No. 293/1, Banda Ravirala village Abdullapurmet Mandal, Rangareddy Dist Telangana-501505, do hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge and belief, and are based on legal advice and that I have not suppressed any material fact.

Dated at Chennai on this the 11th day of Dec, 2025

**For Uday Stone Crushing Pvt. Ltd**

x



**RESPONDENT NO. 33**



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

R. Ravinder Reddy  
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,  
Block - C, Ward No.91,  
Near Country Club, Uma Nagar,  
Begumpet, Hyderabad

Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED  
ON 21/01/2019

CONSENT ORDER - ORANGE CATEGORY

Consent Order No:155-RR-I/TSPCB/ZOH/TS-iPASS/CFO/2019 - 598 Date: 21.01.2019

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and orders made thereunder to

M/s. Uday Stone Crusher Pvt. Ltd.,  
Sy.No.293/1, Banda Raviryala (V),  
Abdullapurmet (M), Rangareddy District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic effluents	0.4 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

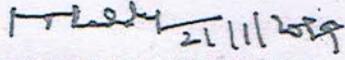
Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
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This consent order is valid for the manufacture of the following products with quantities mentioned below only:

Sl. No.	Product & By product	Total Quantity
1.	Stone Chips 20 mm	15 TPD
2.	Stone Chips 12 mm	8 TPD
3.	Stone Chips 6 mm	6 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This combined order of Consent and Authorization shall be valid for a period ending with the 31.01.2023

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A & B

To  
M/s. Uday Stone Crusher Pvt. Ltd.,  
Sy.No.293/1, Banda Raviryala (V),  
Abdullapurmet (M),  
Rangareddy District.  
Email Id: swamymanala@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy submitted to The General Manager, District Industries Centre, 4<sup>th</sup> Floor, Rangareddy District Collectorate Office, Lakdikapool, Hyderabad.  
Copy to the Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District for information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
  - a) All the fugitive emissions shall be controlled with proper measures.
  - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9.
  - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
  - b) The industry shall maintain following records to accessible to the Board, whenever required.
    1. Analysis reports of waste water/ emissions.
    2. Log book for operation of pollution control systems.
    3. Inspection book
10. The applicant shall set up Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The applicant shall exhibit the consent order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
20. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974, or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

#### SCHEDULE - B

##### Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:

S. No.	Purpose	Total Consumption (KLD)
1.	Spraying	0.5 KLD
2.	Domestic	1.0 KLD
<b>Total</b>		<b>1.5 KLD</b>

The Industry shall maintain separate water meters for the above areas and maintain records.

2. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5<sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter ( $\text{PM}_{10}$ )	100
2	Particulate Matter ( $\text{PM}_{2.5}$ )	60
3	$\text{SO}_2$	80
4	$\text{NO}_x$	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981.
5. The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.

6. The industry shall obtain permanent permits from the Mines & Geology department for carrying out the mining activity within three (3) months.
7. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
8. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.
9. The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.
10. The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.
11. The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.
12. The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
13. The industry shall construct BT road from quarry to stone crushing unit.
14. The industry shall construct metal roads within the premises.
15. The industry shall carryout regular cleaning and wetting of the ground within the premises.
16. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
17. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
18. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
19. The industry shall maintain good housekeeping with-in the premises.
20. The industry shall submit Environmental Statement in Form V before 30<sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
21. The industry shall take all precautionary and safety measures during process operations
22. The industry shall maintain good housekeeping within the plant premises.
23. The industry shall comply with all the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
26. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

*[Signature]* 21/11/2019  
JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
M/s. Uday Stone Crusher Pvt. Ltd.,  
Sy.No.293/1, Banda Raviryala (V),  
Abdullapurmet (M), Rangareddy District



FORM NO.4  
 PRESCRIBED UNDER RULE 4(4)  
 LICENCE TO WORK A FACTORY (DUPLICATE)

- 1 Licence Number : 39017
- 2 Registration Number : 64601
- 3 Name of the Factory : UDAY STONE CRUSHING (P) LIMITED.
- 4 Full Address/Location of the Factory : Sy.No.293/1, Bandaravirala (V),  
 Hayathnagar(M), Ranga Reddy District.
- 5 Full Postal Address for communicating  
 Relating to the Factory : - do -
- 6 Maximum Horse Power Installed  
 Regular/Standby : 180 H P
- 7 Maximum No. of Employees to be  
 Employed : 20 Workers
- 8 Full Name, father's name, age and  
 Residential address of the Occupier  
 and his position in the company /  
 firm / government factory / local  
 fund factory. : Sri V.Srinivas Reddy,  
 S/o V.Narayana Reddy, age 44 years,  
 Plot No.328, Phase-III, St.No.79,  
 Jublie Hills, Hyderabad.

Licence is hereby granted to the factory at 3 above for the premises stated  
 at 4 above for use a factory within the limits stated in 6 and 7 above subject  
 to the provision of the Factories Act, 1948 and the rules made thereunder

This licence shall be valid until it has been duly cancelled

Date: 03-8-2005

Sd/-  
 INSPECTOR OF FACTORIES  
 RANGA REDDY-III CIRCLE

**AMENDMENT 2016:**

TO INSTALL MAXIMUM OF 400 H.P. ONLY.

*Mandhar Nish*  
 Inspector of Factories  
 Ranga Reddy-III Circle 30

2/19/2020

Email

**Email Letter**

Letter No

513210|SCZ|Hyderabad Region No.II|Perm|2019|3492|PL\_Letter\_PER Reg.106(2)(b) of 2nd Class without deep hole of MMR|2

 <p>सत्यमेव जयते</p>	<p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour &amp; Employment खान सुरक्षा महानिदेशालय Directorate-General of Mines Safety</p>	
NO: 513210 SCZ Hyderabad Region No.II Perm 2019 3492		Dhanbad, Date: 19/02/2020

प्रेषक:

Director of Mines Safety,  
Hyderabad Region No.2,  
C.G.O. Towers, 7<sup>th</sup> Floor, Room No.701,  
Kavadi guda, Secunderabad – 500 080.

To,

Shri K.Dhanender Reddy, Owner  
Uday Stone Quarry,  
M/s.Uday Stone Crushing Pvt. Ltd.,  
No.4-80, Bandaraviryala Village,  
Hayathnagar Mandal,  
Ranga Reddy District, Hyderabad.

**Sub:** Renewal of permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, to work the mine by deploying of HEMMs and to conduct deep hole drilling & blasting at Uday Stone Quarry of M/s.Uday Stone Crushing Pvt. Ltd. – Reg.

Sir,

Please refer to your online application ID No.95785 dated 21.11.2019 enclosing therewith Surface plan No.2019/W.P/35 dated 20.09.2019 on the above subject.

The matter has since been examined in the light of what has been stated in your above application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by him under Section 6(1) of the Mines Act, 1952, I hereby grant renewal of permission and specify the following conditions governing to deploy heavy earth moving machinery for digging/excavation of Stone & Road Metal with a system of deep hole drilling & blasting at Uday Stone Quarry (Sy. No. 293/1, Bandaraviryala Village, Hayathnagar Mandal, Rangareddy District) of M/s.Uday Stone Crushing Pvt. Ltd., as shown in the above mentioned Surface plan enclosed with the application.

I: Except where otherwise provided all applicable provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

**1.0 Opencast Working:****1. Height and Width of Benches:**

1.1.1 The height of benches in overburden, ore body or other rock formation shall not be more than 6m or maximum digging height of the machine used for digging, excavation or removal, whichever is less.

1.1.2 Width of any bench shall not be less than – 30m

- width of the widest machine plying on the bench plus 2 m, or
- if dumpers ply on the bench, 3 times the width of the dumper, or
- the height of the bench, whichever is more.

1.1.3 When persons are employed at the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

1.1.4 Formation of benches shall be done from top downwards.

## 1.2 Roads for Trucks and Dumpers etc:

1.2.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition.

1.2.2 Wherever practicable, all roads from the opencast workings shall be arranged to provide one-way traffic. Where one-way traffic it is not practicable, no road shall be of width less than three times plus 5m width of the largest vehicle plying on road.

1.2.3 All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest HEMM working at 40Km/hour.

1.2.4 Where it is not possible to ensure a visibility for a distance as mentioned in clause (1.2.3), there shall be provided with two roads of width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre with adequate lighting and reflector along the divider.

1.2.5 Where any road existing above level of surrounding area it shall be provided with strong parapet wall/embankment of following dimensions:

- Width at top-not less than 1m.
- Width at bottom-not less than 2.5m.
- The height not less than the diameter of tyre of largest vehicle plying on road. It may be noted that just dumping of mud or OB shall not be treated as strong parapet wall.

1.2.6 No road shall have gradient more than 1 in 16. However, the ramps with 1 in 10 gradient shall not be for more than 100m at one stretch.

## 1.3 Supervision:

1.3.1 A person possessing First Class Mine Manager's Certificate of competency under Regulation MMR, 1961 shall be appointed as the manager of the mine to look after HEMM operation. These governing conditions shall stand revoked as soon as the qualified manager ceases to work at the mine. Use of HEMM shall be suspended in the absence of manager with aforesaid qualification.

1.3.2 During every production shift, the opencast workings shall be placed under the charge of an Assistant Manager and during maintenance shift, the workings shall be placed under the charge of a Foreman, who shall be responsible to see that all the regulations and orders made there under are strictly complied with.

1.3.3 Adequate number of supervisors including duly qualified Foremen and Mates shall be appointed in each working shift to assist the manager. Manager, Foreman and Mate shall be responsible to see that all the regulations and the orders made there under are strictly complied with.

1.3.4 The deep hole drilling and blasting shall be carried out under the personal supervision of the Assistant Manager. Blasting parameters of each blast with a sketch showing the drilling pattern and the holes charged shall be maintained in register kept for the purpose for each blast.

## II- MACHINERY

### 1.0 DESIGN & MAINTENANCE OF MACHINERY & VEHICLES

Every Heavy Earth Moving Machinery shall be maintained in good and safe working condition.

1.1 Every Heavy Earth Moving Machinery shall be provided with efficient warning devices, adequate front and rear lights and efficient brakes. Every Dumpers/Truck shall be provided with Audio-Visual warning device, which shall be actuated automatically to produce both audible and

visual warning system during reversal of vehicle and any other advanced mechanism like rear view mirror shall be provided

1.2 Every shovel shall be so designed as to afford the operator clear and uninterrupted vision all around

1.3 Operators cabin of every machine or vehicle shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc., and at the same time provide adequate safety to the operator in the event of overturning of heavy earth moving machinery. A seat belt for the safety of the operator shall also be provided.

1.4 The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and vehicles and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

1.5 Every machine and vehicle shall be allocated at least one day in every week for maintenance. Before the machine or vehicle is sent out for work after maintenance, it shall be thoroughly inspected by the engineer, mechanical foreman or other competent person authorized by the Manager in writing, who shall satisfy himself that the machine or vehicle is mechanically sound and in efficient working order.

1.6 A report of every inspection made under clause (1.5) shall be recorded in a bound paged book kept for the purpose and shall be signed and dated by the person making the inspection and countersigned by the Engineer.

1.7 Every machine in use shall be thoroughly inspected once at least in every 24 hours by a competent person duly authorized by the Manager of the mine.

1.8 If the Engineer, Mechanical Foreman or other competent person making inspection, notices any defect in any machinery or vehicle, the said machinery or vehicle shall not be used until the defect has been remedied.

1.9 Any defect in a machinery or vehicle reported by its operator shall be promptly attended to.

1.10 Any machine or vehicle found to be in an unsafe operating condition shall be tagged at the operator's position "OUT OF SERVICE, DO NOT USE" and its use shall be prohibited until the unsafe condition has been corrected

1.11 All repair to machinery or vehicle shall be done at a location, which will provide a safe place for the persons engaged on repairs

1.12 Except for testing, trial, or adjustment, which must necessarily be done while the machine or vehicle is in motion, every machine or vehicle shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

1.13 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

1.14 Power shall be disconnected when repairs are made to any electrical machinery.

1.15 While inflating tyres of transport vehicles, suitable protective cages shall be used. Tyres shall never be inflated by standing/sitting either in the front or on the top of the same.

1.16 Only such fitters or mechanics, who possesses driving license under Motor Vehicles Act shall be authorized by the manager to test-run the HEMM.

1.17 The Brakes of all trucks-dumpers and other transport vehicles shall be tested atleast once in every fortnight by a competent person duly authorized by the Manager of the mine in manner detailed below:

**Service Brake Test:** The Service brake shall be tested with the vehicle is fully loaded condition on a specified gradient and speed. It shall stop within a specified distance by the manufacturer of the vehicle when the service brake is applied.

**Parking Brake Test:** The parking brake shall be capable of holding the truck/dumper/transport vehicle when is fully loaded and placed on maximum gradient of roadway which is permitted, for a period of atleast ten minutes

1.18 A record of all such test shall be maintained in a bound paged book kept for the purpose and shall be signed by the person carrying out the test and countersigned by the Engineer and Manager of the mine.

1.19 Every dumper/tipper/truck shall be provided with automatically operating audio-visual reversing alarm, which shall always be kept in working order.

1.20 No person shall be permitted to work on the chassis of truck or dumper with the body in a raised position until the truck or dumper body has been securely blocked in position. The mechanical

hoist mechanism alone shall not be depended upon to hold the body of the truck or dumper in raised position.

## **2.0 DAILY EXAMINATION OF MACHINERY AND VEHICLE:**

2.1 At the commencement of every shift, the Engineer or Mechanic or Foreman or other authorized Competent persons shall personally inspect and test every machine and vehicle paying special attention to the following details:

2.1.1 That the brakes and the horn or other warning devices are in working order; if the vehicle or machine is required to work after day light hours that the lights are in working order.

2.1.2 He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

2.1.3 He shall also maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

## **3.0 OPERATION OF MACHINERY:**

3.1 No person other than the operator or his helper if any or any person so authorized in writing by the manager shall ride on a Shovel or Excavator.

3.2 No shovel or excavator shall be operated in a position where any part of the machine, suspended loads or lines are brought closer than three metres to exposed high voltage lines, unless the current has been cut off and the line de-energized. A notice of this requirement shall be posted at the operator's control panel.

3.3 Electrical cables, if any shall be laid in such a manner that they are not endangered either by falling rocks or by mobile equipment.

3.4 If more than one stripping machine is in use in any area, either on the same bench or on different benches the machines shall be so spaced that there is no danger of accident from flying or falling objects etc. from one machine to the other.

## **4.0 DUTIES OF MACHINERY OPERATORS:**

4.1 a) Every Heavy Earth Moving Machinery shall be under the charge of a competent person (herein called the 'operator') authorized in writing by the Manager.

b) Operator/driver of each HEMM shall be selected from amongst persons possessing requisite qualifications. The selection process shall comprise a test to check driving/operating skill, aptitude, health and oral examination of the candidate by a competent selection committee. The selected person shall be trained and their competency shall be evaluated by a board constituted by the mining company.

c) All operators of HEMM shall undergo regular checks to test their driving/operating skill, knowledge and health once in every five years.

d) To prevent unauthorized driving, a system shall be evolved whereby the ignition key and /or cabin key always remain with the driver/operator or with specifically designated competent person

4.2 At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details:

4.3 That the brakes and every warning device are in working order.

4.4 If it is required to work after the day light hours, all the lights on the vehicle are in working order.

4.4 Operator shall not take out the machine for work nor shall he work the machine unless he is satisfied that it is mechanically sound in efficient working order.

4.5 The operator shall not operate the machine when persons are in such proximity as to be endangered.

4.6 Operator shall not swing the bucket of a shovel over passing haulage units and other. While trucks are being loaded he shall swing over the body of the truck/dumper and not over the cab, unless the cab is protected by a substantially strong cover.

4.7 The operator shall not allow any unauthorized person to ride on the machine.

## **5.0 OPERATION OF THE TRUCKS-DUMPERS & OTHER TRANSPORT VEHICLES:**

5.1 The Manager of the mine shall frame a Standard Operating Guidelines/Code of Practice for operation of trucks-dumpers and other vehicles on the following aspects and ensure its compliance.

5.2 No person shall be permitted to ride on the running board of a truck or dumper.

5.3 As far as possible, loaded dumpers or trucks shall not be reversed on gradients.

5.4 While reversing a vehicle at dump yard/stopping point suitable mechanism like stop blocks/earthen bund etc. shall be provided to prevent a vehicle from approaching towards edge of dump.

5.5 Standard traffic rules shall be framed and followed during movement of all trucks and dumpers. They shall be prominently displayed at the relevant places in the opencast workings and truck/dumper roads.

5.6 When not in use every truck or dumper or other transport vehicle shall be moved to and parked at proper parking places.

5.7 No unauthorized person shall be permitted to enter or remain in any dumping yard or turning points.

5.8 While vehicle is being loaded/unloaded on a gradient, the same shall be secured on a stationary position by parking brake and any other suitable mechanism.

## 6.0 DUTIES OF TRUCK/DUMPER OPERATORS:

6.1 At the commencement of every shift, the operator shall also personally inspect and test the machine, paying special attention to the following details:

- That brakes and every warning device are in working order; and
- If the machine is required to work after day-light hours, that lights are in working order.
- He shall not take out the machine for work nor shall he operate the machine unless he is satisfied that it is mechanically sound and in efficient working order.

6.2 He shall not drive too fast, shall avoid distraction, and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly far enough ahead to be sure that he can pass it safely. He shall also sound the audible warning signal before overtaking.

6.3 When approaching stripping equipment, the driver of the dumper/truck shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

6.4 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line, and shall proceed across the road or line only if it is safe to do so.

6.5 The operator shall sound the audible warning signal before while approaching 'blind' corners or any other points from where persons may walk in front unexpectedly.

6.6 The operator shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

6.7 The operator shall be sure of clearance before driving through tunnels, archways, plants, structures etc.

6.8 The operator shall see that the vehicle is not overloaded and that the material is not loaded in a dumper or truck so as to project horizontally beyond the sides of its body and that any material projecting beyond the front or rear is indicated by a red flag during day and a red light after day light hours.

6.9 The operator shall not allow any unauthorized persons to ride on the vehicle. He shall also not allow more than authorized number of persons to ride on the vehicle.

6.10 As far as possible loaded trucks or dumper shall not be reversed on gradient.

6.11 "The Code of Traffic Rules" framed by the Mines Manager for movement of all trucks, tippers and dumpers prominently displayed at the relevant places in the opencast workings of the mine shall be complied with.

## 7.0 SPOIL BANKS

7.1 The spoil bank shall be designed and maintained scientifically.

7.2 The toe of the spoil bank shall not approach Railway or other public works, public road or building or other permanent structures not belonging to the owner of the mine closer than a distance equal to the vertical height of the spoil bank.

7.3 A suitable fence shall be provided between any railway or public works or road or building or structure and the toe of an active spoil-bank so as to prevent unauthorized persons from approaching the spoil bank.

7.4 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face.

## 8.0 ADDITIONAL DUTIES ENGINEER IN CHARGE OF MACHINES AND VEHICLES IN OPENCAST WORKINGS:

8.1 During each shift the machines and vehicles at work shall be placed under the charge of qualified and experienced Engineer to effect inspection, examination, safe operations and maintenance of the machines and vehicles. During his shift the competent shall;

- inspect, examine machines, equipments and vehicles satisfy himself that they are in sound and safe working order;
- not allow any machine and vehicles to be used, if it is found defective;
- ensure that every machines and vehicles used is in a safe and efficient order;
- ensure that each operation, activity is carried on in safe and efficient manner.

## 9.0 Precautions while Drilling:

9.1 The position of every shot-hole to be drilled shall be distinctly marked by the mine Foremen so as to be readily seen by the drillers.

9.2 No person shall be permitted to remain within a radius of 20m or within 60m on the same bench where charging of holes with explosives is being carried out.

## 10.0 Transport of Explosives:

10.1 Where explosives are transported in bulk, the following precautions shall be taken:

10.1.1 Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in original wooden or cardboard packing cases. The quantity of explosive transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. Explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.

10.1.2 No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector.

10.1.3 Every vehicle used for transportation of explosive shall be marked or placarded on both sides and ends with the word 'Explosives' in white letters not less than 15 cm high on a red background.

10.1.4 Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and the other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.

10.1.5 The vehicle used for transport of explosives shall not be overloaded and in no case shall the explosive cases be piled higher than the sides of its body.

10.1.6 Explosives and detonators shall not be transported in the same vehicle, at the same time.

10.1.7 No persons other than the driver and his helper shall ride on a mechanically propelled vehicle used for transport of explosives.

10.1.8 A vehicle loaded with explosive shall not be left unattended.

10.1.9 Engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.

10.1.10 A vehicle transporting explosives shall not be driven at a speed exceeding 25 kilometers per hour.

10.1.11 A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.

10.1.12 A vehicle transporting explosives shall not be re-fuelled except in emergencies and only when its engine is stopped and other precautions taken to prevent accidents.

10.1.13 No trailer shall be attached to a vehicle transporting explosives.

10.1.14 Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that:

- fire extinguishers are filled and in place;

- the electric wiring is well-insulated and firmly secured;
- the chassis, engine and body are clean and free from surplus oil and grease;
- the fuel tank and feed lines are not leaking; and
- lights, brakes and steering mechanism are in good working order.

10.1.15 Report of every inspection made under clause (13.1.14) shall be signed and dated by competent person making the inspection.

10.1.16 All operations connected with transport of explosives shall be conducted under the personal supervision of a Foreman in charge of blasting operations at the mine.

10.1.16 The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.

#### 11.0 Precaution during Firing:

11.1 Shots shall not be fired except during hours of day-light. All holes charged on any one day shall be fired on the same day.

11.2 As far as practicable, shot firing shall be carried out either between shifts or during the rest interval, or at the end of work for the day.

11.3 During the approach and progress of an electric storm, the following precautions shall be taken:

- no explosive, particularly detonators, shall be handled;
- if charging operations have been commenced, the work shall be discontinued until the storm has passed;
- if the blast is to be fired electrically, all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate/conductive material;
- all wires shall be removed from contact with the steel rails or a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

11.4 The danger zone shall be distinctly demarcated (by means of red flags properly arranged and supported) before charging of holes is to commence.

11.5 Before firing, a siren installed for the purpose shall be blown three times for one minute each at intervals of one minute; and no shots shall be fired unless the blasting foreman with assistance of sufficient number of persons appointed in writing by the manager for the purpose has ensured that all persons have left the danger zone or have taken adequate shelter.

11.6 No shot shall be fired when there is traffic on any road or railway track within the danger zone.

12.0 A separate permission under Regulation 164(1A)(b) and 164(1B)(a) of the Metalliferous Mines Regulations, 1961 shall be obtained if blasting is carried out within the danger zone of the surface structures not belonging to the Owner.

13.0 The Management shall indemnify the occupants/owners of the houses/dwellings/buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

#### 14.0 PRECAUTIONS AGAINST FIRE:

Arrangements for fighting fire shall be provided on all Heavy Earth Moving Machinery. Such arrangements shall, if possible, operate automatically on appearance of fire.

#### 15.0 INUNDATION:

15.1 No extraction shall be done within 15m of the surface tanks, river, nallah, streams or the water bodies till a special permission to that effect is obtained from this Directorate.

15.2 An embankment upto a height of 3.0m above the HFL of the river/nallah, if any flowing near the mine, shall be constructed. The top of the embankment shall be at least 3.0m wide and river side shall be pitched with stone. At every 10m on the top of the embankment, it's Reduced Levels shall be marked.

15.3 The HFL shall be continuously monitored and shall be updated in the plans prepared accordingly.

#### 16.0 GENERAL LIGHTING:

Efficient lighting arrangements not below the standards prescribed in DGMS Circulars/Orders, etc., shall be provided and maintained in the mine.

16.1 Where natural lighting is insufficient, adequate general lighting as per the standards laid down in Notification No. GSR 618(E) dated 28.04.2017, published in the Gazette of India dated 21.06.2017, Part-II- Section 3(i) (reproduced in DGMS (Legis) Circular No.3 of 2017 dated 06.11.2017), issued under Regulation 148(2) shall be provided during working hours at different places/areas in the opencast mine.

16.2 For proper inspection of the high sides and benches of the opencast workings at night, suitable searchlights shall be provided.

16.3 No mining operations shall be carried unless a proper illumination as per DGMS (Legis) Circular No.3 of 2017 dated 06.11.2017 is provided.

#### 17.0 GENERAL:

17.1 Tractor-trailer combination shall normally not be allowed on haul roads. (Where inevitable, only four wheeler trailers with separate brakes of their own shall be used.

17.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

17.3 Persons engaged in surface operation and in particular, the contractor's workers shall be provided closer and competent supervision.

17.4 All persons engaged at any work within the mine premises through the contractors shall be provided with relevant training and other job related briefings and it shall be ensured that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules".

17.5 Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

17.6 Manager shall frame Safe Operating Procedure (SOP) for each operation/equipment and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the SOPs so framed.

18.0 All the precautions and directives given in DGMS circulars issued from time to time shall be compiled with.

19.0 The Owner, Agent and Manager shall ensure that the aforesaid conditions are made known to all concerned. They shall also ensure that every such person has fully understood the same and complies with them.

20.0 In the event of any change in the circumstances connected with the use of HEMMs which is likely to endanger the life of workmen employed in the mine, operations for which these conditions have been imposed shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without an express and fresh authority to that effect in writing from this Directorate.

21.0 These governing conditions may be amended or withdrawn at any time should it be considered necessary in the interest of safety.

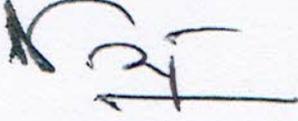
2/19/2020

Email

22.0 This permission is being issued specifically under the regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time.

23.0 This permission is valid for a period of **five years** from the date of issue of this letter. Fresh application shall be made three months prior to the expiry of the permission.

Your Faithfully



MOHAMMED . NIYAZI (DIRECTOR - HYDERABAD REGION NO.II)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

# TRS TELANGANA ROCK SAND PVT LTD

To  
The Member Secretary,  
O/o. Telangana State Pollution Control Board,  
A-3, Industrial Estate, Sanath Nagar,  
Hyderabad, Telangana State.



Respected Sir,

**Sub: Submission of Originals of Bank Guarantee and Demand Draft as part of Environmental Clearance documentation for the proposed Rough Stone & Road Metal Quarry extraction in an area of 20.153 Ha (49.80 Acres) i.e., (24.0 Acres in Block No. 18A, 19A, 20A & 21A, 12.0 Acres in Block No. 18B, 19B & 20B, Acres 4.0 in Block No. 21B and 9.80 acres of common area) located Survey No. 268, Chinnaraviryala Village, Abdullapurmet mandal, Ranga Reddy District, Telangana State-- Telangana Rock Sand Pvt. Ltd.,-- VIOLATION - Environmental Clearance - reg.**

- Ref: 1. EC Proposal No. SIA/TG/MIN/420463/2023.  
2. 237<sup>th</sup> SEAC MOM dt. 09.06.2023.  
3. 232<sup>nd</sup> SEIAA MOM dt. 28.07.2023.

Refer to cited 1, we submitted environmental clearance for our quarry in the Parivesh portal to SEIAA, Telangana State.

Cited 3, During the SEIAA, Telangana State meeting held on 28.07.2023 and discussed the recommendations of SEAC and noted our proposal considered under Violation and processed as per the regulations issued by MoEFCC, GoI. SEIAA decided, proponent is directed to submit the Bank Guarantee and Penalty amount through Demand Draft in favour of "MEMBER SECRETARY, TSPCB", status of case no. 76 of 2023 and undertaking to abide by the additional guidelines issued by MOEFCC, GOI, if any.

Refer to the above-mentioned subject; we here with submitting the following documents,

- Bank Guarantee Rs. 10,08,000/- vide BG No. 11001ILG000423, dt. 08.08.2023 for implementation of Remediation Plan, Natural Resource Augmentation Plan and Community Resource Augmentation Plan along with action plan.
- Demand Draft for penalty amount vide DD No. 616146, Rs. 1,88,674 dt. 28.07.2023 drawn on Punjab National Bank and DD No. 616150, Rs. 1,88,675 dt. 07.08.2023 drawn on Punjab National Bank.
- Credible action Case no. 76 of 2023 is under process in the court and same as pending.

We herewith undertaking, we will follow additional guidelines issued by MOEFCC, GOI, if any.

We request you to kindly process our application and acknowledge the receipt of the same.

Thank you,

Yours Sincerely,

for Telangana Rock Sand Pvt. Ltd.,

Sri V. Srinivasa Reddy

Encl:

- Originals of Bank Guarantee and Demand Draft.



తెలంగాణ తేలంగానా TELANGANA

AX 391490

Tran Id. 230726133917624966  
Date: 26 JUL 2023, 01:40 PM  
Purchased By:  
VADDE SRINIVAS REDDY  
S/o VADDE NARAYANA REDDY  
R/o HYDERABAD  
For Whom  
TELANGANA ROCK SAND PVT LTD

Denomination: 100

  
Sub Registrar  
Ex. Officio Stamp Vendor  
SRO:UPPAL

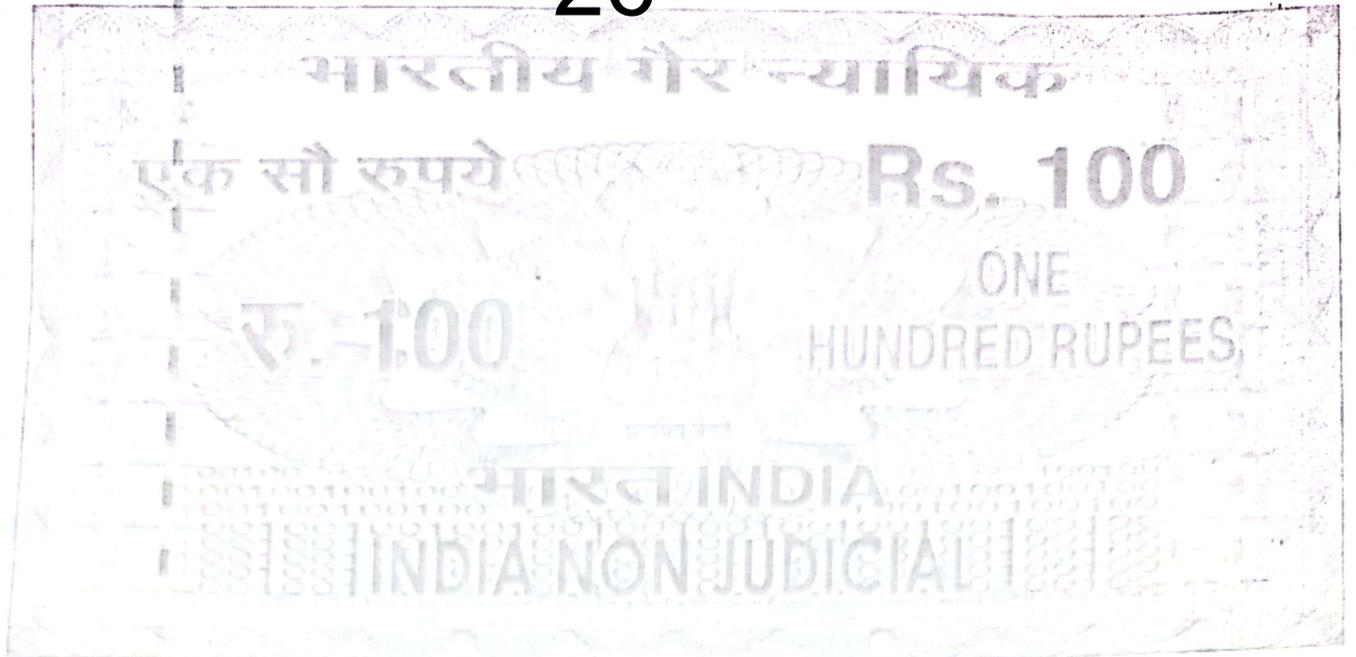
PERFORMANCE BANK GUARANTEE

TO  
MEMBER SECRETARY,  
TELANGANA STATE POLLUTION CONTROL BOARD,  
PARYAVARAN BHAWAN, A-3, INDUSTRIAL ESTATE,  
SANATH NAGAR, HYDERABAD-500 018  
TELANGANA, INDIA

BANK GUARANTEE No.	110011LG000423
ISSUED ON BEHALF OF	TELANGANA ROCK SAND PVT LTD , Survey No 268 , & Chinnaraviryala Village, Abdullapurmet Mandal , Ranga reddy Dist , Telangana
Amount of Guarantee	Rs.10,08,000/-
Guarantee Issuance Date	08.08.2023
Guarantee Expiry Date	08.08.2028
Guarantee Claim Expiry Date	08.08.2028



కులె పంజాబ నేషనల్ బాంక్  
For PUNJAB NATIONAL BANK  
ప్రధికృత హస్తకార/Authorised Signatory  
Hyd.



తెలంగాణ తేలంగానా TELANGANA

AX 391491

Tran Id: 230726133917624966  
 Date: 26 JUL 2023, 01:40 PM  
 Purchased By:  
 VADDE SRINIVAS REDDY  
 S/o VADDE NARAYANA REDDY  
 R/o HYDERABAD  
 For Whom  
 TELANGANA ROCK SAND PVT LTD

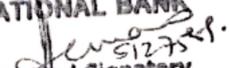
Denomination: 100

  
 Sub Registrar  
 Ex. Office Stamp Vendor  
 SRO:UPPAL

Whereas, under the Member Secretary, Telangana State Pollution Control Board (hereinafter referred to as 1st Party) for an amount not exceeding Rs.10,08,000/- (Rupees Ten Lakhs Eight Thousand only) has agreed to accept a bank guarantee only at the request of Telangana Rock Sand Pvt Ltd (hereinafter referred to as 2nd Party). We, Punjab National Bank, Company incorporated within the meaning of the Companies Act, 2013, carrying on its business under the Banking Regulation Act, 1949 and having Registered Office at Mumbai and having one of its branch at Habsiguda, Hyderabad (herein after called "The Bank") has agreed to give such guarantee.

The Guarantee is issued subject to the condition that the liability of the Bank under this Guarantee is limited to a maximum of Rs.10,08,000/- (Rupees Ten Lakhs Eight Thousand Only) and the guarantee shall remain in full force upto 08.08.2028 (5 Years from the date of issuance of Guarantee) from the date of its execution and cannot be revoked during its currency otherwise that by written demand or claim under this guarantee served on the bank or on or before claim expiry date i.e., 08.08.2028 from the date of execution of the Bank Guarantee.



पुणे पंजाब नेशनल बँक  
 For PUNJAB NATIONAL BANK  
  
 अधिकृत हस्ताक्षर/Authorised Signatory  
 Hyd.

**SUBJECT TO AS AFORESAID**

That, the total budgetary provision with respect to remediation plan and Natural & Community Resource Augmentation plan is Rs.10,08,000/- (Rupees Ten Lakhs Eight Thousand Only).

That, Remediation plan and Natural & Community Resource Augmentation plan shall be implemented in 3 years from the date of issue of Environment Clearance by MoEF&CC whereas bank guarantee shall be for 5 years.

That, the Bank guarantee shall be released after recommendations of the Regulatory Authority.

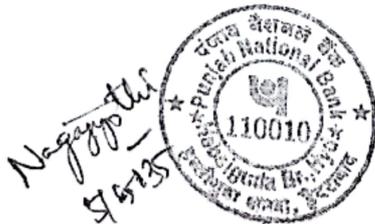
Whereas, the 1st party shall release Bank Guarantee after successful implementation of the Remediation plan and Natural & Community Resource Augmentation Plan by the 2nd party, and whereas, we, **Punjab National Bank** at Habsiguda, do hereby undertake to pay the Telangana State Pollution Control Board, an amount not exceeding Rs.10,08,000/- (Rupees Ten Lakhs Eight Thousand Only) as and when demanded by the 1st party within the claim expiry date of the Bank Guarantee.

Notwithstanding anything contained herein:

- a) Our liability under this Bank Guarantee shall not exceed Rs. 10,08,000/- (Rupees Ten Lakhs Eight Thousand only)
- b) This bank guarantee shall be valid up to **08/08/2028** (being the date of expiry of the guarantee) (Validity Period).
- c) Our liability to make payment shall arise and we are liable to pay the guaranteed amount or any part thereof under this guarantee only if you serve upon us a written claim or demand in terms of the Bank Guarantee on or before **08/08/2028**.
- d) Thereafter the Bank shall stand discharged from all its liability under this guarantee and all your rights under this guarantee shall stand extinguished, irrespective of the fact whether the guarantee in original is returned back to us or not.

Date: 08.08.2023

Place: Hyderabad.



For PUNJAB NATIONAL BANK  
प्रधिकृत हस्ताक्षर/Authorised Signatory  
Hyd.



हेदराबाद हब्सीगुडा (मेडचल) तेलंगाना (110010)  
HYDERABAD-HABSIGUDA (Medchal) Telangana - 500007

केवल तीन माह के लिए वैध  
VALID FOR THREE MONTHS ONLY  
0 7 0 8 2 0 2 3  
D D M M Y Y Y Y

\*\*\* MEMBER SECRETARY TSPCB \*\*\*

मांगे जाने पर ON DEMAND PAY

या उनके आदेश पर OR ORDER

\*\* One Lakh Eighty Eight Thousand Six Hundred Seventy Five only\*\*

रुपये RUPEES

प्राप्त मूल्य के बदले अदा करें  
FOR VALUE RECEIVED ₹ 1,88,675.00\*\*

XAF 616150

शाखा क्रमांक Branch Serial No.  
0071/2023

Purchaser: TELANGANA ROCK SAND PVT LTD

पंजाब नैशनल बैंक  
punjab national bank

(NOT OVER Rs.188675/-)

आदाकर्ता शाखा एवं वि०सं० Drawee Branch with D.No.  
D.No. 2642 - FINACLE -  
RCC HYDERABAD FINACLE

प्राधिकृत हस्ताक्षरकर्ता जी.पी.पी.एस.  
AUTHORISED SIGNATORY WITH GBPA No.

प्राधिकृत हस्ताक्षरकर्ता जी.पी.पी.एस.  
AUTHORISED SIGNATORY WITH GBPA No.

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16



हेदराबाद हब्सीगुडा (मेडचल) तेलंगाना (110010)  
HYDERABAD-HABSIGUDA (Medchal) Telangana - 500007

केवल तीन माह के लिए वैध  
VALID FOR THREE MONTHS ONLY  
2 8 0 7 2 0 2 3  
D D M M Y Y Y Y

\*\*\* MEMBER SECRETARY TSPCB \*\*\*

मांगे जाने पर ON DEMAND PAY

या उनके आदेश पर OR ORDER

\*\* One Lakh Eighty Eight Thousand Six Hundred Seventy Four only\*\*

रुपये RUPEES

प्राप्त मूल्य के बदले अदा करें  
FOR VALUE RECEIVED ₹ 1,88,674.00\*\*

XAF 616146

शाखा क्रमांक Branch Serial No.  
0068/2023

Purchaser: TELANGANA ROCK SAND PVT LTD

पंजाब नैशनल बैंक  
punjab national bank

(NOT OVER Rs.188674/-)

आदाकर्ता शाखा एवं वि०सं० Drawee Branch with D.No.  
D.No. 2642 - FINACLE -  
RCC HYDERABAD FINACLE

प्राधिकृत हस्ताक्षरकर्ता जी.पी.पी.एस.  
AUTHORISED SIGNATORY WITH GBPA No.

प्राधिकृत हस्ताक्षरकर्ता जी.पी.पी.एस.  
AUTHORISED SIGNATORY WITH GBPA No.

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16

GOVERNMENT OF TELANGANA  
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: RANGAREDDY  
 PRESENT: SRI.K.RAMACHANDRAIAH, M.SC., ASST. DIRECTOR

Proceedings No.847/AQL/S&M/2018

Dt:31-03-2018

**Sub: Mines & Quarries-(1) Quarry leases for Stone & Metal over an extent of Ac.24.0 (Block No.18A, 19A, 20A & 21A) of quarry area and Ac.12.0 (Block No.18B, 19B & 20B) and Ac.4.0 (Block No.21B) earmarked for establishment of crusher and the common area of Ac.9.80 covering total extent of 49.80 Acres or 20.153Hects in Sy.No.268 of Chinnaraviryala village, Abdulapurmet Mandal, Rangareddy District of M/s.Telangana Rock Sand Pvt. Ltd, Mg. Director Sri.V.Srinivas Reddy - Amalgamation of the (4) quarry leases with co-terminus of quarry lease period upto 17.04.2023- Execution of quarry lease deed-Orders-Issued.**

- Ref: 1. DDM&G, Hyd Procs.No.1940/TQL/RR/2017, dt:17-06-2017.  
 2. DDM&G, Hyd Procs.No.1939/TQL/RR/2017, dt:17-06-2017.  
 3. DDM&G, Hyd Procs.No.1941/TQL/RR/2017, dt:17-06-2017.  
 4. DDM&G, Hyd Procs.No.4999/TQL/RR/2017, dt:28-12-2017.  
 5. ADM&G, RR Dist., Procs.No.1594/TQL/S&M/17, dt:24-07-17.  
 6. ADM&G, RR Dist., Procs.No.1593/TQL/S&M/17, dt:24-07-17.  
 7. ADM&G, RR Dist., Procs.No.1592/TQL/S&M/17, dt:24-07-17.  
 8. ADM&G, RR Dist., Procs.No.1591/TQL/S&M/17, dt:30-01-18.  
 9. DDM&G, Hyderabad Procs.No.708/AMG/RR/2018, dt:23-03-18.  
 10. Ln.No.Nil, Dt:31.03.2018 from M/s.Telangana Rock Sand Pvt. Ltd, Mg. Director Sri.V.Srinivas Reddy,

\* \* \* \* \*

**ORDER:**

Through the reference 9<sup>th</sup> cited, the Deputy Director of Mines & Geology, Hyderabad accorded permission for amalgamation of (4) Quarry leases for Stone & Metal over an extent of Ac.24.0 (Block No.18A, 19A, 20A & 21A) of quarry area and Ac.12.0 (Block No.18B, 19B & 20B) and Ac.4.0 (Block No.21B) earmarked for establishment of crusher and the common area of Ac.9.80 covering total extent of 49.80 Acres or 20.153Hects in Sy.No.268 of Chinnaraviryala Village, Abdulapurmet Mandal, Rangareddy District of M/s.Telangana Rock Sand Pvt. Ltd, Mg. Director Sri.V.Srinivas Reddy with co-terminus of quarry lease period upto 17.04.2023 under Rule 3B of Mineral Concession Rules, 1960 and 31(ix) of TSMNC Rules, 1966.

M/s.Telangana Rock Sand Pvt. Ltd, Mg. Director Sri.V.Srinivas Reddy vide reference 10<sup>th</sup> cited requested to execute the amalgamation of quarry lease deed for stone & metal in Sy.No.268 of Chinnaraviryala Village, Abdulapurmet Mandal, Rangareddy District as per TSMNC Rules' 1966.

In view of the above, permission is hereby accorded to M/s.Telangana Rock Sand Pvt. Ltd, Mg. Director Sri.V.Srinivas Reddy to continue the quarry operations in the 'Amalgamated' quarry lease for stone & metal over an extent of Ac.24.0 (Block No.18A, 19A, 20A & 21A) of quarry area and Ac.12.0 (Block No.18B, 19B & 20B) and Ac.4.0 (Block No.21B) earmarked for establishment of crusher and the common area of Ac.9.80 covering total extent of 49.80 Acres or 20.153Hects in Sy.No.268 of Chinnaraviryala Village, Abdulapurmet Mandal, Rangareddy District of M/s.Telangana Rock Sand Pvt. Ltd, Mg. Director Sri.V.Srinivas Reddy with co-terminus of quarry lease period upto 17.04.2023 subject to conditions specified in the appendix of the original sanction order.

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The lessee should erect & maintain permanent boundary pillars around the 'Amalgamated' quarry lease area at his own cost. The lessee should transport the mineral under dispatch permits issued by this office. The lessee should operate the quarry and conduct the business in compliance with various State and Central Government Rules.

The lessee should abide by the conditions laid down in Form-G and conditions as per Telangana State Minor Mineral Concession Rules, 1956 and conditions put forth by the Deputy Director of Mines & Geology, Hyderabad in the original grant proceedings and also the amalgamation orders. The lease holder shall take measures for reclamation of the quarried area for further utilization at his own cost.

The lessee shall register the lease deed in Sub-Registrar concerned and to furnish the original to this office immediately.

  
Asst. Director of Mines & Geology,  
Rangareddy District.

To:

**M/s. Telangana Rock Sand Pvt. Ltd, Mg. Director Sri.V.Srinivas Reddy,  
H.no.8-2-23/82/J-III, Plot No.328, Road No.79, Jubilee Hills,  
Hyderabad-33.**

Copy submitted to the Director of Mines & Geology, Hyderabad alongwith  
lease deed for favour of kind information.

Copy submitted to the Deputy Director of Mines & Geology, Hyderabad  
alongwith lease deed for favour of kind information.

Copy submitted to the Director Mines & Safety, Region No.2, 7<sup>th</sup> Floor, CGO  
Towers, Kavadiguda, Secunderabad-500080.

Copy to the Tahasildar, Andullapurmet Mandal, Ranga Reddy District.

**31**  
**GOVERNMENT OF TELANGANA**  
**DEPARTMENT OF MINES & GEOLOGY**

(11)

From  
A.Venkata Ramana, M.Sc., B.Ed.,  
Asst. Director of Mines & Geology(I/C),  
Rangareddy District.

To  
M/s.Telangana Rock Sand Pvt. Ltd, Mg.  
Director Sri.V.Srinivas Reddy,  
Indu Aranya Pallavi, Flat No.204, D  
Block, Bandlaguda, Nagole,  
Hyderahad - 68

**Lr.No.847/AQL/S&M/2018, Dt: 25.05.2023**

Sub: Mines & Quarries - Quarry lease for stone & metal over an extent of Ac.49.80 or 20.153Hects (Block No.18A to 21A & 18B to 21B) in Sy.No.268 of Chinnaraviryala Vg., Abdullapurmet Mdl., Rangareddy District held by **M/s.Telangana Rock Sand Pvt. Ltd, Mg. Director Sri.V.Srinivas Reddy** - Production and Dispatch, Seigniorage Fee paid particulars- Furnished - Reg.

Ref: Lr.No.Nil., dt: 25.05.2023 from M/s.Telangana Rock Sand Pvt. Ltd.

\* \* \*

I invite your attention to the subject and reference cited, wherein M/s.Telangana Rock Sand Pvt. Ltd have informed that they are holding a quarry lease for stone & metal over an extent of Ac.49.80 in Sy.No.268 (block No.18A to 21A; 18B to 21B) of Chinnaraviryala Vg., Abdullapurmet Mdl., Rangareddy District and filed the EC application before the Member Secretary, SEIAA and the EC Committee insisting to submit the production, dispatch and S.Fee paid particulars with present status of quarry for issuing of EC.

Further, the lessee company while enclosing the month wise production, dispatch particulars and quarterly returns, requested to furnish the mineral dispatches and S.Fee paid particulars since execution of quarry lease and present status of quarry for submission of the same to the EC Committee for issuing of Environmental Clearance.

In this connection, it is informed that as per the available office records, the year wise dispatch permits obtained and seigniorage fee paid by M/s.Telangana Rock Sand Pvt. Ltd under Rule 34(1) of TSMC Rules, 1966 are as follows:

S.No.	Year	Quantity of Stone & Metal	Seigniorage charges (in Rs)
1	2008-09	0	0
2	2009-10	0	0
3	2010-11	0	0
4	2011-12	0	0
5	2012-13	0	0
6	2013-14	0	0
7	2014-15	0	0
8	2015-16	0	0
9	2016-17	8200 Cum	615000
10	2017-18	1360 Cum	237000
11	2018-19	15103 Cum	1132725
12	2019-20	19803 Cum	1485225
13	2020-21	56383 Cum	4228725
14	2021-22	287000 MT	14350000
15	2022-23	199370 MT	12959050
16	2023-24 (up to 24.05.2023)	2400 MT	156000

Contd..2



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Further, the lessee company have represented that they are not operating quarry since 1<sup>st</sup> June 2022 as they received T.O.R. vide order number SEIAA/TS/-OL/RRD-941/2021, dt: 07.06.2022 from SEIAA and obtained dispatch permits from June 2022 for the quantity stocked in the quarry lease area only.

In this connection, it is to inform that, as per the office records, after TOR issued by the authority, there is no production activity in the quarry site and obtained dispatch permits for the stock available at the quarry site area.

Yours faithfully,

  
Asst. Director of Mines & Geology,  
Rangareddy District.

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.

Copy submitted to the Dy. Director. of Mines & Geology, Hyderabad for favour of information.

**BEFORE THE NATIONAL GREEN  
TRIBUNAL (SZ) BENCH  
AT CHENNAI**

**O.A.No. 09 of 2022 (SZ)**

**ADDITIONAL COUNTER AFFIDAVIT  
FILED BY 33<sup>rd</sup> RESPONDENT  
DATED 11.12.2025**

**M/s.**

**G STANLY HEBZON SINGH (3087/2009)**

**G VIGNESH (5568/2021)**

**V ANANTHA KRISHNAN (1031/2024)**

**Counsel For The 33<sup>rd</sup> Respondent**